## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## RAJYA SABHA UNSTARRED QUESTION NO. 1534 TO BE ANSWERED ON 15.03.2022

#### DEATHS DUE TO COVID-19 AND COMPENSATION TO VICTIMS

### †1534. SHRI RAJMANI PATEL:

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- a) how many people died due to the COVID-19 pandemic in India from March 2020 till 31<sup>st</sup> October, 2021;
- b) how much assistance was given by Government to the families of those who died due to COVID-19; and
- c) how many women, men, and children who were aggrieved from the pandemic received help from the Government, details thereof, state-wise?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (DR BHARATI PRAVIN PAWAR)

(a) to (c): A total of 4,58,186 deaths due to COVID-19 have been reported by States/UTs in the country between March 2020 till 31<sup>st</sup> October 2021.

In pursuance of the Hon'ble Supreme Court Judgement dated 30<sup>th</sup> June 2021, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an ex-gratia amount of Rs. 50,000/- per deceased person subject to cause of death certified as COVID-19.

Ex-gratia assistance is provided by States from State Disaster Response Funds and distribution of relief is the responsibility of the States/UTs Government concerned.